

bilitation of all the displaced families; and

(f) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT. ATOMIC ENERGY. ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN): (a) Due to establishment of Kaiga Nuclear Power Project, a total number of 133 families have been affected out of which 85 families will be displaced. In the case of the remaining 48 families, whose agricultural land is affected, there will be no displacement as they are not resident there.

(b) The project has so far employed 90 persons from the affected families. Efforts are in progress for employment of remaining eligible members from affected families.

(c) to (f). Payment of compensation and arrangements for rehabilitation are made through the State Government with required funds being made available by Nuclear Power Corporation (NPC). An amount of Rs. 116 lakhs has been deposited by NPC with the State Government for payment of compensation towards land and other properties to the affected families which has since been disbursed by the State Government to the affected families. An amount of Rs. 38.40 lakhs has been deposited by NPC with the State Government towards rehabilitation of displaced families. State Government is identifying a suitable stretch of land for rehabilitation of displaced persons.

Yatri Niwas in Tamil Nadu

6686. SHRI P.R.S. VENKATESAN: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether there is any proposal to construct Yatri Niwases in Tamil Nadu;

(b) if so, the details thereof; and

(c) whether any proposal sent by State Government is pending with Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) and (b). A proposal to construction 60-bedded Yatri Niwas each at Kanchipuram at an estimated cost of Rs. 35.00 lacs and at Nagapatinam at an estimated cost of Rs. 37.27 lacs have been sanctioned. The work on these Yatri Niwases is in progress.

(c) One more proposal for Yatri Niwas at Madras has been received from the State Government.

SC/ST Status to Ex-criminal Tribes

6687. DR. A.K. PATEL: Will the Minister of WELFARE be pleased to state:

(a) whether nomadic tribes or ex-criminal tribes of Maharashtra are demanding Scheduled Tribes status, if so, the details thereof; and

(b) the time by which these tribes are likely to be included in the Scheduled Tribes list?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI SUMATI ORAON): (a) and (b). Proposals for comprehensive revision of the lists of Scheduled Castes/Scheduled Tribes have been under consideration of the Government. No time limit can be specified as any amendment in the existing lists of Scheduled Castes and Scheduled Tribes can be done only through an Act of Parliament in view of Articles 341 (2) and 342(2) of the Constitution. No further information can be disclosed at this stage.